CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 20/RP/2017 <u>in</u> Petition No. 172/GT/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Date of Hearing: 25.7.2017
Date of Order: 28.7.2017

In the matter of

Review of Commission's order dated 20.3.2017 in Petition No. 172/GT/2015 regarding approval of generation tariff of Tehri Hydroelectric Power Project, Stage-I (4X250 MW) for the period from 1.4.2009 to 31.3.2014.

And in the matter of

In the matter of

THDC India Ltd Bhagirath Puram, Rishikesh-249001 Uttarakhand

...Petitioner

Vs

- 1. Punjab State Power Corporation Limited The Mall, Secretariat Complex, Patiala – 147001
- 2. Haryana Power Purchase Centre, Shakti Bhawan, Sector, VI Panchkula – 134109
- 3. Uttar Pradesh Power Corporation Ltd Shakti Bhawan, 14, Ashok Marg, Lucknow 226001
- 4. BSES Rajdhani Power Ltd 2nd Floor, B-Block BSES Bhawan, Nehru Place, New Delhi – 110019
- 5. BSES Yamuna Power Ltd Shakti Kiran Building, Kakardooma, Delhi – 110 092
- 6. Tata Power Delhi Distribution Ltd 33 kV Sub-station, Kingsway Camp, Delhi –110009



- 7. Engineering Department, Union Territory of Chandigarh, Sector 9D, Addl. Office Building Chandigarh-160009
- 8. Uttarakhand Power Corporation Ltd, Urja Bhawan, Kanwali Road, Dehradun-248001
- 9. Himachal Pradesh State Electricity Board, Vidyut Bhawan, Kumar House, Shimla-171004
- 10. Jaipur Vidyut Vitaran Nigam Ltd., Vidyut Bhawan, Janpath, Jaipur – 302005
- 11. Jodhpur Vidyut Vitaran Nigam Ltd. New Power House, Industrial Area, Jodhpur – 342003
- 12. Ajmer Vidyut Vitaran Nigam Ltd. Old Power House, Hatthi Bhatta, Jaipur Road, Ajmer – 305001
- 13. Power Development Department, Govt of J&K, Secretariat, Srinagar

...Respondents

Parties present:

Shri M.G. Ramachandran, Advocate, THDC Ms. Anushree Bardhan, Advocate, THDC Shri H. Chakrabarty, THDC Shri Rajeev Jain, THDC

Interim Order

This application has been made by the petitioner, THDC, for review of order dated 20.3.2017 in Petition No. 172/GT/2015, whereby the Commission had determined the tariff of Tehri Hydroelectric Power Project, Stage-I (4X250 MW) for the period from 1.4.2009 to 31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. Aggrieved by the said order dated 20.3.2017, the learned counsel for the petitioner submitted that there are certain errors apparent on the face of the order and sought review on the following issues:



 (i) Consideration of the amount of ₹3174.67 lakh related to capital work in progress and capitalization of the same during the period 2009-14 and apportionment of reduction of the said amount only in the debt and not by way of debt and equity in the ratio of 62.78:37.22;

(ii) Depreciation rate may be considered as claimed in the petition (5.30%) instead as allowed by the Commission (5.25%).

3. Heard the learned counsel for the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on

the respondents by 2.8.2017. The Commission also directed the petitioner to file information, on

affidavit, with regard to admissibility of expenditure amounting to ₹26.65 crore (in lieu of CWIP

amount of ₹31.74 crore deducted by Commission on 31.03.2009) capitalized in books for the

period 2009-14:

(i) Reconciliation of year wise Additional Capital Expenditure (ACE) claimed during 2009-14 with additions as per books of account, duly certified by the Auditor indicating the ACE already claimed and further ACE being claimed in the review petition;

(ii) Details of ACE along with justification and relevant provision of regulation under which the expenditure is claimed.

5. The respondents shall file their replies by 18.8.2017, with copy to the petitioner, who shall file its rejoinder, if any, by 23.8.2017. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

6. The petition shall be listed for hearing on 5.9.2017.

-Sd/-(Dr. M.K.Iyer) Member -Sd/-(A. S. Bakshi) Member -Sd/-(A. K. Singhal) Member -Sd/-(Gireesh B. Pradhan) Chairperson